

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR.

R.P.NO. 31/93 : Date of order 18.3.93

IN
T.A.NO. 1562/86

Shri Narain Singh : Applicant.

Vs.

U.O.I. & Ors. : Respondent

We have considered the above petition
in accordance with Rule 17(3) of Central Administrative
Tribunal (Procedure Rules 1987).

The petitioner has stated that due to
circumstances mentioned in the petition it has not
been possible to implement the order of the Tribunal
dated 27.9.92 within the period of 4 months as
directed in the order. This is no ground for review
under order 47 Rule 1 CPC.

The petition is accordingly dismissed in limini.

(B.B.MAHAJAN)
Adm. Member


(D.L.MEHTA)
Vice Chairman

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Anil